

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**CP NO.653/2018  
OA No. 1061/2018**

New Delhi this the 14<sup>th</sup> day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)  
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Vinod Kumar, age 28 years,  
Post – GDS Mail Deliverer,  
S/o Shri Bhawan Pal,  
R/o Village & Post Office Ujwa,  
New Delhi-110073

- Applicant

(By Advocate: Mr. Ankush Sharma for Mr. Arpit Mishra)

**VERSUS**

Sh. Abhash, Senior Superintendent of Post Offices,  
New Delhi West Division, Naraina I.E.,  
Head Post Office, New Dehli-110028

- Respondent

(By Advocate: Mr. S.M.Zulfiqar)

**ORDER (Oral)**

**By Ms. Nita Chowdhury:**

OA No. 1061/2018, titled Vinod Kumar vs. Union of India & Ors. was disposed of on 14.03.2018 with the directions to the respondent to decide the representation of the applicant. Counsel for the respondents has placed before us a copy of detailed order dated 19.11.2018 passed by him in this matter. He has also filed proof of service of copy of the said order having been sent to the applicant in question.

2. In view of the substantial compliance with the order of this Tribunal, the CP is closed. Notices are discharged. However, liberty is given to the applicant

to challenge the order now passed by the respondents, if so advised, in accordance with law.

**(S.N. Terdal)**  
**Member (J)**

/1g/

**(Nita Chowdhury)**  
**Member (A)**